

Tamil Nadu shelter home case: NHRC takes cognizance of matter, in-charge arrested

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The National Human Rights Commission (NHRC) has taken Suo Motu cognizance of reports that 15 minor girls have been rescued from a shelter home in Tiruvannamalai, Tamil Nadu.

Chennai: The National Human Rights Commission (NHRC) has taken Suo Motu cognizance of reports that 15 minor girls have been rescued from a shelter home in Tiruvannamalai, Tamil Nadu. News agency ANI reported that the decision came following complaints of sexual abuse against the in-charge of the shelter home.

ANI further reported the shelter home in-charge has been arrested under Protection of Children from Sexual Offences (POCSO) Act. Meanwhile, the rescued girls have been shifted to a government facility and further investigation in the case is underway.

As many as 15 minor girls were rescued from the shelter home following complaints of sexual abuse against their in-charge. The police officials mentioned led by the District Collector KS Kandasamy, the police visited the home and sealed the premises.

However, the issue came to light when some of the inmates informed authorities about the alleged sexual abuse by the accused during a recent safety campaign. Reportedly, the home in-charge made them watch pornographic content before abusing the girls.

NHRC notice to Tamil Nadu, police chief over complaints of sexual abuse of minor girls at shelter home

The commission has observed that the content of the news report, if true, amounts to a violation of human rights of the girls.

01st February 2019

NEW DELHI: The NHRC has issued a notice to the Tamil Nadu government and the state's police chief over the rescue of 15 girls from a shelter home in Tiruvannamalai following complaints of sexual abuse against its incharge, officials said Friday.

The National Human Rights Commission (NHRC) has observed that this is not the single incident of its kind which has come to its notice.

The commission said its has "taken suo motu cognisance of a media report that 15 minor girls have been rescued from a shelter home in Tiruvannamalai district following complaints of sexual abuse against the incharge of the home".

"The incharge of the shelter home has been arrested under the Protection of Children from Sexual Offences (POCSO) Act. The rescued girls have been shifted to a government facility and further investigation in the case is underway," the NHRC said.

The commission has observed that the content of the news report, if true, amounts to violation of human rights of the girls.

Accordingly, it has issued notices to the chief secretary and the director general of police of Tamil Nadu seeking a detailed report in four weeks, including on action taken against the guilty and steps taken for relief, rehabilitation and counselling of the victims.

In the recent past, the commission has come across several incidents of such a nature, occurring in various parts of the country, where the girl inmates have been sexually abused in custody either by staff or the persons who run such homes, it said in a statement.

"The incidents of sexual abuse of innocent minor girls at the hands of their custodian are shameful and also call for review of the monitoring mechanism by the state authorities," the NHRC said.

The police and the social welfare departments of the states have to come together to ensure strict compliance of the procedure laid down under law for running shelter homes, especially for the women, the commission said.

NHRC issues notice to Tamil Nadu govt over sexual abuse of 15 minor girls in shelter home

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Feb 01, 2019, 20:53 PM IST

The National Human Rights Commission (NHRC) on Friday issued a notice to the Tamil Nadu government following a media report that 15 minor girls complained of sexual abuse by the in-charge of a shelter home in Tiruvannamalai district.

The in-charge of the shelter home has been arrested under the Protection of Children from Sexual Offences (POCSO) Act. The girls have been rescued and shifted to a government facility.

The NHRC has observed that the contents of the news report, if true, amount to violation of human rights of the minors.

Accordingly, it has issued notices to the Chief Secretary and the Director General of Police (DGP), Tamil Nadu calling for a detailed report in the matter, within four weeks including action taken against the guilty and steps taken for relief, rehabilitation and counseling of the victims.

According to a media report on January 30, 2019, the District Collector, reportedly visited the home and sealed the premises. The issue came to light as some of the inmates informed the authorities about alleged sexual abuse by the accused, during a safety campaign. Reportedly, the victims have alleged in writings that the in-charge of the home, made them watch pornographic content before abusing them, said a release of the NHRC.

A further investigation in the case is currently underway.

The commission has also observed that this is not the single incident of its kind which has come to its notice.

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Business Standard

NHRC notice to MP govt over alleged sexual exploitation of girls at shelter-home

Press Trust of India | New Delhi Last Updated at February 1, 2019 22:45 IST

The NHRC has sent a notice to the Madhya Pradesh government over reports that girls at a shelter-home in Ratlam were allegedly sexually exploited, assaulted and manhandled.

The National Human Rights Commission (NHRC), in a statement, said it is "painful" to know that persons, who are supposed to protect the girl inmates, are accused of subjecting them to indignity in their custody.

"The NHRC has taken suo motu cognisance of a media report alleging that girls at a shelter-home, Kundan Kuteer Balika Grah at Jaora town in Ratlam district, were being sexually exploited, assaulted and manhandled," the commission said.

Five inmates of the shelter-home had escaped on January 24 by breaking the window of the toilet and were later traced in Mandsaur. Police have held three persons, including a couple, in this connection, it said.

Reportedly, efforts are being made to arrest the current head of the shelter-home, who is also an accused in the case.

The commission has issued a notice to the chief, seeking a detailed report in four weeks, including on the action taken against the culprits, steps taken for relief and rehabilitation or counselling of the victims. The response is expected within four weeks.

"It has also expressed serious concern over the rising incidents of sexual exploitation of the girls at shelter-homes, which are meant to provide protection, relief and succour to them," the commission said.

NHRC notice to MP govt over alleged sexual exploitation of girls at shelter-home

PTI February 01, 2019 22:51 IST

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NHRC seeks MP shelter abuse report

The latest case was reported from the Kundan Kuteer Balika Grih in Jaora town of Ratlam district.

03rd February 2019

BHOPAL: The National Human Rights Commission (NHRC) has sought from Madhya Pradesh government a detailed report of the alleged physical torture and sexual exploitation of minor girls at a government-funded shelter home for girls in Ratlam district. The NHRC issued a notice to the state's chief secretary on Friday, calling for a detailed report within four weeks.

The latest case was reported from the Kundan Kuteer Balika Grih in Jaora town of Ratlam district. Four persons, among them a couple, have been arrested for allegedly physically torturing, molestation and sexual assault of the minor girls residing at the shelter. Shockingly, the prime accused among the four arrested persons is Rachna Bhartiya, who was also the chairperson of the Child Welfare Committee (CWC) in Ratlam district. She was sacked after she was arrested along with her husband Omprakash Bhartiya and two aides Sandesh Jain and Dilip Bareiyya.

According to Ratlam district police superintendent Gaurav Tiwari, five minor girls (all inmates) fled the shelter home through the ventilator of the toilet on January 24, but were tracked in adjoining Mandsaur district 4-5 hours later. District collector Ruchika Chouhan ordered a magisterial probe into the episode by an SDM. Around nine girls alleged that they were regularly beaten up and not served proper food at the shelter home.

Further, a girl alleged that Omprakash molested her, while he also allegedly sexually assaulted a girl aged around seven years. "Based on the report submitted by the SDM, we've video-recorded the statements of all those girls who were physically tortured or sexually exploited... All 30 inmates have been shifted to the crisis center in Ratlam..." Tiwari said.

Third case so far

1 In August 2018, a middle-aged man was arrested for allegedly raping and molesting deaf-mute girls at the private hostel

1 A 70-year-old man was arrested for alleged sexual abuse and rape of inmates at an orphanage he ran

Bhopal: NHRC issues notice state government

written by Staff Reporter February 2, 2019 8:21 am

Bhopal: The National Human Rights Commission, NHRC has given notice to the state government over reported sexual exploitation of girls at a Ratlam Shelter Home, on Friday. NHRC has taken suo motu cognizance of a media report alleging that girls of a Shelter Home, Kundan Kuteer Balika Grah at Jaora town in Ratlam district were being sexually exploited, assaulted and manhandled.

Five inmates of the Shelter Home had escaped on January 24, by breaking the window of the toilet and later they were traced in Mandsaur. The police have arrested three persons, including a couple, in this connection. Reportedly, efforts are being made to arrest the current president of the Shelter Home, who is also an accused in the case.

The Commission has issued a notice to the Chief Secretary of the state calling for a detailed report in the matter within four weeks including all the details regarding action taken against the culprits, steps taken for relief /rehabilitation/ counselling of the victim girls. The response is expected, within four weeks.

It has also expressed serious concern over the rising incidents of the sexual exploitation of the girls at the Shelter Homes, which are meant to provide protection, relief and succour to them. It is painful to know that the persons, who are supposed to protect the girl inmates are accused of subjecting them to indignity in their custody, said NHRC in its notice.

Business Standard

NHRC notice to Har govt over hospital working 'without paediatrician, ventilator'

Press Trust of India | New Delhi Last Updated at February 1, 2019 22:50 IST

The NHRC Friday issued a notice to the Haryana government over reports that a general hospital in Panipat is allegedly working without any paediatrician and ventilator.

Reportedly, the hospital has been "functioning without any paediatrician for the past two months" while it is mandatory to have a paediatrician and two doctors on round-the-clock duty. There are only four nurses posted against the required strength of eight, an official statement said.

The National Human Rights Commission (NHRC) has observed that the content of the media report are "disheartening" and, if true, amount to violation of human rights.

"The NHRC has taken suo motu cognisance of a media report that the special neonatal care unit (SNCU) at the general hospital in Panipat is working without any paediatrician and ventilator," the rights panel said in a statement.

Three neonates died on Monday, while 33 had died in 2018. Last year saw the unit virtually turn into a referral centre with 351 neonates being referred to other hospitals due to the lack of amenities, the NHRC said, quoting the report.

The commission has issued a notice to the chief secretary seeking a detailed report in four weeks.

"Proper medical care is one of the basic human rights and the state is bound to protect the life of the poor babies as most of the patients who approach the government hospitals, are from weaker sections of the society and they cannot afford costly treatment at private hospitals," the commission said.

According to the report, carried Friday, the paediatrician-cum-incharge of the SNCU was suspended in connection with a criminal case last year while the other paediatrician is on child care leave.

"There are three doctors who are supervising the work. They have been appointed on contract basis. The doctors find it from difficult for them to provide proper care to the newly born babies due to non-availability of any paediatrician in the hospital," it said.

The doctors have reportedly stated that they have no option but to refer serious patients to other hospital, the statement said.

NHRC notice to Har govt over hospital working 'without paediatrician ventilator'

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NHRC takes cognisance of death of three newborns

Feb 2, 2019 **Tribune News Service Chandigarh, February 1**

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a report published in The Tribune that the Special Neonatal Care Unit (SNCU) at the General Hospital in Panipat district of Haryana is without any paediatrician and ventilator.

Three newborns died here on January 28 while 33 had died in 2018. Last year saw the unit virtually turn into a referral centre with 351 newborns being referred to other hospitals due to the lack of amenities.

The news report has said that the hospital has been functioning without any paediatrician for the past two months while it is mandatory to have a paediatrician and two doctors on round-the-clock duty. There are only four nurses posted against the required strength of eight.

The commission has issued a notice to the Chief Secretary, Government of Haryana, calling for a detailed report in the matter within four weeks.

It has observed that the contents of the media report are disheartening and, if true, amount to violation of human rights. Proper medical care is one of the basic human rights and the state is bound to protect the life of poor babies as most patients who approach government hospitals are from weaker sections of society and they cannot afford costly treatment at private hospitals.

The Tribune had reported today and also on Thursday that the paediatrician-cum-in-charge of the SNCU was suspended in connection with a criminal case last year while the other paediatrician is on child care leave.

There are three doctors who are supervising the work. They have been appointed on contract basis. The doctors find it from difficult to provide proper care to newborns due to the non-availability of paediatrician.

“The doctors have reportedly stated that they have no option but to refer serious patients to other hospitals. The Medical Superintendent has identified low weight and respiratory distress as the main reason behind the death of the three newborns at the centre recently. Reportedly, the vacancy for the paediatrician’s post has been advertised twice but no doctors seems to be willing to join at a monthly salary of Rs 80,000,” the Commission observed quoting The Tribune report.

Devdiscourse

NHRC notice to Har govt over hospital working 'without paediatrician, ventilator'

PTI New Delhi Updated: 01-02-2019 22:47 IST Created: 01-02-2019 22:47 IST

The NHRC Friday issued a notice to the Haryana government over reports that a general hospital in Panipat is allegedly working without any paediatrician and ventilator. Reportedly, the hospital has been "functioning without any paediatrician for the past two months" while it is mandatory to have a paediatrician and two doctors on round-the-clock duty. There are only four nurses posted against the required strength of eight, an official statement said.

The National Human Rights Commission (NHRC) has observed that the content of the media report are "disheartening" and, if true, amount to violation of human rights. "The NHRC has taken suo motu cognisance of a media report that the special neonatal care unit (SNCU) at the general hospital in Panipat is working without any paediatrician and ventilator," the rights panel said in a statement.

Three neonates died on Monday, while 33 had died in 2018. Last year saw the unit virtually turn into a referral centre with 351 neonates being referred to other hospital. due to the lack of amenities, the NHRC said, quoting the report. The commission has issued a notice to the chief secretary seeking a detailed report in four weeks.

"Proper medical care is one of the basic human rights and the state is bound to protect the life of the poor babies as most of the patients who approach the government hospitals, are from weaker sections of the society and they cannot afford costly treatment at private hospitals," the commission said. According to the report, carried Friday, the paediatrician-cum-incharge of the SNCU was suspended in connection with a criminal case last year while the other paediatrician is on child care leave.

"There are three doctors who are supervising the work. They have been appointed on contract basis. The doctors find it from difficult for them to provide proper care to the newly born babies due to non-availability of any paediatrician in the hospital," it said. The doctors have reportedly state. that they have no option but to refer serious patients to other hospital, the statement said.